

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6892 of 2026

Bharat Dhanji Pindoria : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated May 15, 2026 received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated May 20, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated May 21, 2026 (Reg. No. SEBIH/A/E/26/00191). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Queries in the application** - The appellant, in his application dated May 15, 2026 sought the following information:

“The below status shows that PACL has allocated Land. policy number are as follow:-

1.U143578023 ref number 2QF5JXNBRV amount 7500

2.U143578022 ref number G5U FK8YPC2 amount 7500

3.U143572689 ref number D4XLBZQFTJ amount 20,000

4.U143572688 ref number TE4UH8WMB1 amount 20,000

The below state PACL certificate is incorrect or illegible

1.U143591587 ref number 6WAZPD4H7L amount 40,000

2.U143560261 ref number 5UJ8YKMC2R amount 5000

3 U143556541 ref number CZ9PKB1WMF amount 16670

With the above data we will like to have the details:-

1.For the land allocated policies please provide copy which your executive have put remarks on portal

please provide evidence of that and what action shall be taken on the officer for putting wrong remarks.

We were Not provided any letter from PAcl therefore while entering data we have selected No on the option where land is allocated then why does it show this error. Secondly the other option shows The below state PACL certificate is incorrect or illegible

Please provide substance evidence where by you state Policy is incorrect or illegible.

What action should be taken upon the officer in charge .

At present provide the circular which is shown by the R M Lodha Committee for what Extend the amount is being refunded and any refund below the catrier when it shall be efunded.”

3. **Reply of the Respondent** – The respondent, in response to the application, informed that all communication regarding refund status is handled by Justice (Retd.) R. M Lodha Committee and advised appellant to approach Justice (Retd.) R. M Lodha Committee. Notwithstanding the aforesaid, the respondent informed that the details of PACL Matters- Public Notices, Press Releases, Status Report and FAQs etc. are available on SEBI website.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was refused access to the information requested.
5. I have perused the application and the response provided thereto. I note that the requested information is not available with SEBI. In this context, I note that the Hon’ble Central Information Commission (**CIC**) in the matter of *Sh. Pattipati Rama Murthy vs. CPIO, SEBI* (Decision dated July 8, 2013), held: “... *if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given.*” Accordingly, I do not find any deficiency in the response of the respondent.

6. Notwithstanding the above, I note that the responsibility of disposal of the properties and repayment to investors, is entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon'ble Mr. Justice R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order dated February 2, 2016 of the Hon'ble Supreme Court of India. I also note that the respondent has provided the links for accessing Status Reports, FAQs, Press Releases and Public Notices pertaining to the matter of PACL Ltd., which are already available in the public domain. The appellant may be guided accordingly.
7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: June 18, 2026

RUCHI CHOJER

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**